

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction )

R.P. No. 1 of 2012 in Appeal No. 142 of 2009

&

R.P. No. 2 of 2012 in Appeal No. 147 of 2009

Dated: **4th January, 2012**

Present Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

R.P. No. 1 of 2012 in Appeal No. 142 of 2009

M/s. BSES Rajdhani Power Limited ...Appellant  
Versus  
DERC & Anr. ...Respondents

R.P. No. 2 of 2012 in Appeal No. 147 of 2009

M/s. BSES Yamuna Power Limited ...Appellant  
Versus  
DERC & Anr. ...Respondents

Counsel for the Appellant(s) : Mr. Amit Kapur &  
Mr. Vishal Anand

Counsel for the Respondent (s): Mr. Meet Malhotra, Sr. Adv. with  
Mr. T.S. Ranjan Mukherjee &  
Mr. Ravi S.S. Chauhan  
Mr. K.M. Varma, JD(Legal) &  
Ms. Rinku Gautam, J.D.(T-F) (Rep.)

**ORDER**

We have heard the learned counsel for the parties.

**Admit.** Issue notice. Mr. Meet Malhotra, Sr. Adv. takes notices  
on behalf of the Respondents. Dasti service is permitted.

The learned counsel for the Respondents raises the question on maintainability in the Review. So, on this point we deem it appropriate to hear the parties.

Post the matter on **13.01.2012** for hearing. In the meantime, the learned counsel for the Respondents is directed to file the reply after serving copy on the other side.

**( Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

vs/k